HARYANÁ VIDHAN SABHA

COMMITTEE

ON

PUBLIC UNDERTAKINGS (1985-86)

(SIXTH VIDHAN SABHA)

TWENTYFIRST REPORT

ON THE

GENERAL WORKING OF
HARYANA BACKWARD CLASSES KALYAN NIGAM
LIMITED



Presented to the House on 28th February 1986

HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH

FEBRUARY, 1986

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COMPOSITION

OF

THE COMMITTEE ON PUBLIC UNDERTAKINGS

(1985 86)

CHAIRMAN

1 Shri Phool Chand Mullana

MEMBERS

- 2 Smt Basantı Devi
- 3 Shri Bhalle Ram
- 4 Shri Hira Nand Arya
- 5 Shri Hanuman Singh
- 6 Shri Kanwal Singh
- 7 Shri Nihal Singh
- *8 Shri Om Parkash Mahajan
 - 9 Shri Sube Singh Punia
- **10 Shri Om Parkash Sharma

SECRETARIAT

- 1 Shri G L Batra Secretary
- 2 Shri Surinder Kumar, Deputy Secretary
- *Shri Om Parkash Mahajan, MLA resigned from the Member ship of the Committee wef 8th June 1985
- **Shri Om Parkash Sharma, MLA, was elected as a member of the Committee wef 28th September 1985

INTRODUCTION

- I the Chairman of the Committee on Public Undertakings, having been authorised by the Committee in this behalf present this Twentyfirst Report on the general working of the Haryana Backward Classes Kalyan Nigam Limited
- 2 During oral evidence the Committee examined the representatives of the Department/Board concerned A brief record of the proceedings of each meeting of the Committee during the year 1985 86 has been kept in the Haryana Vidhan Sabha Secretariat
- 3 The Committee place on record their appreciation of the valuable assistance given to them by the Accountant General Haryana and his staff and are thankful to the Secretary to Government Haryana Finance Department including his representatives and the representatives of the Department/Nigam who appeared before them from time to time The Committee are aslo thankful to the Secretary Deputy Secretary and the Staff of the Haryana Vidhan Sabha Secretariat for the whole hearted co operation and unstinted assistance given in preparing this report

Chandigarh the 12th February, 1986 PHOOL CHAND MULLANA CHAIRMAN

REPORT

HARYANA BACKWARD CLASSES KALYAN NIGAM, LTD

1 Introductory

Haryana Backward Classes Kalyan Nigam Ltd was set up by the Haryana Govt in December 1980 under the Companies Act 1956 to undertake the task of socio economic and educational up lift of the members of the Backward Classes in the State The Chairman and the Managing Director of this Nigam were appointed in December 1980 and January 1981 respectively. The authorised capital of this Nigam was Rs 2 crores which was subsequently increased to Rs 4 crores during 1982 83. This Nigam actually started functioning in February 1981 when the Board of Directors of this Nigam approved various direct loan schemes. No rules and regulations have been framed so far by this Nigam of its own and all Govt rules are being followed by this Nigam as adopted by the Board of Directors of this Nigam.

This Nigam is a social organisation which caters to the minimum needs of the members of the Backward Classes by advancing loans. The loans are given to the members of Backward Classes on a very nominal rate of interest to generate their income. Keeping in view the paucity of funds no other economical viable project has been started so far

The paid up capital of Nigam is Rs 2 crore 20 lakhs The Nigam has given financial assistance to 13,517 persons so far The rate of interest charged on 25 percent margin money ranges between 6 to 12 percent

For the benefit of backward classes various schemes have been started by the Nigam The publicity of such schemes for mulated by this Nigam is made through the Director Public Relations Haryana The total expenditure incurred on publicity was Rs 75,000 upto the period ending 31st March 1984

From the year 1985 86 a new scheme of imparting training has been started. Under this Scheme training will be given to beneficiaries in their respective traditional trades. 20 to 25 percent women particularly the widows and disabled women are to be covered under this scheme.

The Committee desire that the details of implementation of the scheme and the achievements made thereunder be intumated to the Committee by the Nigam

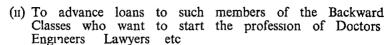
2 Functions of the Nigam

The Main objects to be pursued by this Nigam are as under

(1) To undertake the task of socio economic and educational

1

uplift of the members of the Backward Classes in the State



- (iii) To advance loans in cash or in kind stand guarantee or surety-to assist in getting on hire purchases or other wise easy terms to the members of the Backward Classes
- (iv) To promote and undertake on its own or in collabo ration with or through such Backward Classes Organi sations etc the projects of agricultural development and operations connected therewith
- (v) To plan promote under take on its own or in colla boration with or through such Backward Classes orga nisations for arranging/imparting latest techniques in design/instruments for village and cottage industries run by these Classes
- (vi) To undertake the construction of housing colonies which may be sold to the members of the Community on hire purchase basis
- (vii) To carry on the business of export of commodities produced by the Corporation through the approved Channels of Govt of India and the State

This Nigam is concentiating primarily on advancing Loans to the members of the Backward Classes to develop their socio economic conditions keeping in view the availability of funds made available by the State Govt. In the first year of the operation of this Nigam the State Government allowed this Nigam to advance direct loans to the members of the Backward Classes in order to create an immediate impact on the members of the Backward Classes. This Nigam again approached the State Govt, to allow direct loaning under direct loan scheme. During the first year of its operation the State Govt had also issued directive to this Nigam to advance loans to Vimukt and Tapliwas Jaties to the tune of Rs. 7.00 lacs.

During the course of oral examination on 14th October 1985 representative of the Nigam stated that the first objective namely, to undertake the task of socio-economic and educational uplift of the members of the backward classes in the State had been achieved and to achieve the other objectives the Nigam had given financial assistance for various schemes and trades. It was added that for providing financial assistance different criteria had been fixed for different trades and that an amount upto a maximum of Rs 10 000 could be given for setting up the profession like doctors and Chartered Accountants while for setting up professions like black smith. Carpenter Tailor etc. an amount of Rs 6 000 was being given. In certain cases it was added loan was also given in kind.

In reply to a question of the Committee whether high income group persons and tax payers were also deriving benefits of various schemes of the Nigam, it was stated that a study of the figures would reveal that 35 percent benefits were being taken by such higher class people and the needy people stood deprived of the actual benefits

The Committee observe that though technically all persons belonging to backward classes are eligible to get benefit of various schemes of the Nigam, the real objective for which this Nigam exists would be fulfilled only if needy persons, belonging to poorer sections, are given preference Such persons should be properly educated, motivated and guided in regard to various schemes so that they are not deprived of the actual benefits simply because they do not know how to get such benefits

3 Organisational set up

The organisational set up of the Nigam is as under -

1 At Headquarter

Chanman	Chairman (In fixed Pay of Rs 1000+House Rent@ Rs 500 PM)							
Managing Directo	Managing Director Senior Scale of IAS Officer							
Company Secretary	Pay Scale Rs	1500—2000+U	sual Allowances					
Administrative Officer	Pay Scale Rs 800- 1600 Usual Allo ances		Pay Scalse Rs 800—1600+Usual Allowances					
Superintendent	Pay Scale 1000—1500+Usua Allowances	Section al Officer	Pay Scale Rs 700—1250+ Rs 50/ Spl pay					
Purchase & Management Branch	Estt Branch	Loan Bianch	Accounts Branch					
1	2	3	4					
1 Assistant—2	Assistant—I	Assistant—3	Accountant—3 Assistant I (525—1050)					
2 Clerk—I	Clerk—I P A —2 Peon—7 Chowkıdar—I Drıver—3 Daftrı—I Gestetn r Operator—I	Clerk—2 (700 1250)+75 (300 430) (300 430) (420 700) (350 500) (400 660)	` `					

At District Level

- 1 District Manager—12 Pay Scale Rs 800—1600+ Usual Allowances
- 2 Field Supervisor—12 Pay Scale Rs 525—1050+ Usual Allowances
- 3 Clerk—12 Pay Scale Rs 400—660+ Usual Allowances
- 4 Peon—12 Pay Scale Rs 300—430+ Usual Allowances
- 5 Sweeper cum Chowkidar—12 Pay Scale Rs 300—430+ Usual Allowances

The Chairman is appointed by the State Govt on a fixed honorarium of Rs 1000/pm plus actual reimbursement of house rent. The Managing Director of this Nigam is also appointed by the State Govt from the cadre of IAS. He is appointed on deputation from the State Services and the terms and conditions of his appointment are same as are applicable to the other Officers of the cadre of IAS.

The method of recruitment followed by this Nigam for the appointment of various officers/officials of this, Nigam is as under —

- (i) On deputation from various Govt departments of the State Government
- (11) Direct appointment from the Limployment Exchange Haryana or by giving advertisement in the Newspapers after obtaining necessary NAC from the Employment Exchange
- (iii) The officers/officials so appointed are governed under the State Service Rules as adopted by the Nigam

The number of general meetings as well as the number of meetings of Board of Directors actually convened and held from the date of setting up of this Nigam is as under —

Board of Directors Meetings

Sr ? _ No		date of meeting
1		2
1	 ,	20 2 1981
2	•	_ 6 4 1981

				
1				2
3				21 7 1981
4				19 10 1981
5		1		14 12 1981
6		,		29 3 1982
7				30 6 1982
8			_	29 9 1982
9				27 12 1982
10				29 3 1983
11		2		28 6 1983
12		,		21 9 1983
13				26 12 1983
14				29 3 1984
15				29 6 1984
16				26 9 1984
17)	26 12 1984
18	/			13 3 1985
19				26 8 1985
General Meetings				
1 -	~	~	-	7 6 1981
2				5 9 1982
3		-		25 5 1984
4				26 3 1985

According to the provisions of the Section 282 of the Companies Act 1956 4 meetings of the Board of Directors are required to be held in one calendar year and the details of the meetings given above shows that the provisions of the Companies Act have been followed Similarly Section 159 of the Companies Act read with Section 56(a) of the Memorandum and Articles of Association of the Company prescribes that Annual General Meeting shall be held within 6 months from the date of the closing of Accounts Accordingly these meetings were held within the prescribed limit, as referred to above Organisational set up of the Administrative Depart ment is as under —

- (1) Commissioner & Secretary to Govt Haryana Welfare of Scheduled Castes & Backward Classes Department
- (11) Director, Welfare of Scheduled Castes and Backward Classes Department Haryana

The power to appoint the Directors on the Board of Directors of this Nigam and to remove them vests with the State Government Accordingly appointment is made by the Government from time to time against the vacancies caused either by way of resignation or removal

The number of Chairmen and Managing Directors appointed from the date of inception of this Nigam is, as under —

Cha	irman ,	Duration
1	Sh Har Gopal Sharma	18 12 80 to 26 9 82
2	Sh_Kundan Lal	29 9 82 to date ~
Mai	naging Director	
1	Sh Ashok Pahwa IAS	6 1 81 to 11 6 82
2	DE MENT MARK IND	21 6 82 to 13 9 82
3	Sh KS Bhoria IAS	14 9 82 to 4 12 83
4	Sh Jagat Ram IAS	5 12 83 to 3 7 85
5	Sh ID Swami IAS	4 7 85 to 19 7 85
6	Mrs Komal Anand IAS	19 7 85 to 20 8 85
7	Dr HS Anand IAS	20 8 85 to 17 9 85
8	Mrs Komal Anand IAS	18 9 85 Onward

During oral evidence on 15th October 1985 while pointing out that a large number of posts in the Nigam were lying vacant the Committee enquired if such posts were actually required? In reply the representative of the Nigam stated that the posts were required and could be filled up in future though those were lying vacant at that time

The Committee observe that when a post remains vacant for a considerable length of time the normal presumption is that such a post is superfluous and should be abolished With a view to adopting a uniform policy the Committee further desire that the Finance Department should consider the desirability of issuing suitable instructions on the subject to all the Government Companies/Corporations

4 Targets of the Nigam

The physical and financial targets were not fixed at the time of setting up the Nigam. The Nigam was established in December 1980 and actually started functioning in the Ist week of February 1981 when the Board of Directors of this Nigam approved various direct loan schemes. However from the date of inception of this Nigam to 31 3 82 a sum of Rs. 100 91 lacs was actually disbursed to 2300 beneficiaries for starting new ventures or to develop their existing trades/professions. This include an amount of Rs. 4 25 lacs sanctioned for LIG houses in collaboration with Housing Board, Haryana

The yearwise details of the target fixed and the disbursement made there against are given as under —

•				
Year	Targe	t fixed	Target achieved	
	No	Amount (in lacs)	No	Amount (in lacs)
1980 81	2500	100 00	2300	100 91
1981 82		_		
1982 83	3000	120 00	2939	112 83
1983 84	4250	170 00	3512	162 17

A target of Rs 200 00 lakhs covering 5 000 beneficiaries was fixed for the year 1984 85. As against the target fixed the total loan to the tune of Rs 218 12 lakhs was disbursed to 4205 bene ficiaries during the year 1984 85. This Nigam had fixed the target of Rs 200 00 lakhs covering 5 000 beneficiaries for year 1985 86. But the targets for covering the beneficiaries have been revised from 5000 to 6200 during the year 1985 86.

The current programme of this Nigam is to concentrate on advancing loans to the members of the Backward Classes for various trades/professions under the Margin money loan scheme of this Nigam according to which 25% loan is given by the Nigam and 75% loan is given by the Banks

In addition to advancing of loan this Nigam has also planned to impart practical training in various trades to the members of the Backward Classes in order to equip them with latests/modern technical skill to improve their products. The government has sanctioned Rs 14 03 lacs for this training programme for the year 1985 86

During oral evidence on 15th October 1985 the representative of the Nigam stated that about 14 000 beneficiaries had been covered by the Nigam till then The year wise breakup thereof was given as under —

1981 82		2300) Trade wise details	of the
1982 83		2939 loans disbursed du	iing the
1983 84	-	4073 years 1981 82 to 198	4 85 are
1984 85		4205 given in Annex (See page 17)	ure B
	í] (See page 17)	

It was further added that per capita investment had also in creased as under —

1981 82	4027
1982 83	3839
1983 84	4525
1984 85	- 5187

It was submitted further that the Nigam could not achieve full targets due to the paucity of funds

The Committee—notice from the details of the year wise targets, as given above, that the Nigam has consistently been failing to achieve the targets fixed for covering the beneficiaries. The Committee would, therefore, like the Nigam to go into the reasons for its failure to achieve the targets and to ensure that in future more realistic targets are fixed and the same are fully achieved

5 Projects/Schemes of the Nigam...

This Nigam is provided with very limited amount in the form of share capital every year. During the first year of its operation, this Nigam was given Rs 1 00 crores as share capital and Rs 30 lakks were being given thereafter annually. This mount is too inadequate to set up any economically viable project which can fetch some income to this Nigam. The amount of snare capital is disbursed in the form of loans to the members of the Backward Classes and the cost of administrative expenses is met from the interest recovered on loan disbursed to the beneficiaries. This Nigam has conceived an idea of setting up of sandal wood project at village Mangali in Hissar district in Haryana to provide sandal wood to such beneficiaries who are engaged in the manufacturing of sandal wood beeds. The matter was taken up with the Tamil Nadu Government and they agreed to sanction a quota of 200 quintal tonnes sandal wood per month on the basis of the average of last 3 auctions held in their State. This project could not be materialised because the persons engaged in this profession refused to accept sandal wood on the high rate due to the absence of marketing facilities of sandal wood products. As such this project could not be materialised.

During oral evidence the representative of the Nigam stated that Nigam had given financial assistance for various schemes and trades as detailed in Annexure 'B'. The Committee were also informed that in addition loans were being given on the allotment 'of LIG and EWS houses by the Housing Board. On behalf of the Backward Classes Nigam 25 percent of the total price of LIG and EWS houses was advanced the Committee was informed. It was further added that under all such schemes a sum of Rs. 218 12 lakhs had been advanced as the financial assistance as loan during the year. 1984 85

The Committee recommend that for the economic upliftment of the persons belonging to the Backward Classes concerted efforts should be made by the Nigam to give adequate coverage, in its loan/assistance programmes, to the trades which have not been adequately covered under the Schemes so far The Committee would like the Nigam to motivate and encourage the children belonging to Backward Classes to start non traditional trades The Committee feel that in modern times children properly trained in electronics and computors can have an excellent start in life

6 Working Results

The budget estimates for the purpose of releasing funds to this Nigam is prepared on the basis of requirements placed by the Nigam with the Department of Welfare of Scheduled Castes & Backward Classes Haryana This Nigam is usually given a fixed amount of Rs 30 lakhs every year except in the first year of operation of this Nigam, when a sum of Rs 1 00 crore was given in the form of share capital for the disbursement of loans Accordingly targets for the disbursement of loans are fixed by this Nigam keeping in view the availability of funds made available by the State Government

This Nigam was set up in December, 1980. The accounts for the first year 1e for the period from 10 12 80 to 31 3 1982 have been audited by the Statutory Auditors

The financial review of this Nigam was conducted by the Commissioner Finance Haryana Accounts for the year 1981 82 have been audited and were approved in Annual General Meeting of the Company soon after the finalization of accounts The Co Law Board was requested to appoint Statutory Auditor for the years 1982 83 and 1983 84 In this connection it is pointed out that M/s K K Soni, and Co Chartered Accountant were appointed Statutory Auditor for the years 1982 83 and 1983 84 by the Co Law Board vide their letter No 17/89/1 GC dated 20 3 84 Soon after the receipt of his acceptance a Statutory Auditor of this Nigam he was asked to take up the audit work vide letter No 5168 dated 25 6 84 Thereafter he requested for revision of remuneration from Rs 5,000/ to Rs 8 000/ and enhanced rate of TA/DA on 25 6 84 Accordingly the matter was placed before the BOD in their meeting held on 26 6 84 Subsequently the Statutory Auditor asked for certain information relating to location of field offices and balance sheet etc which was supplied to him vide letter No 6734 dt -, 26 7 84 After protracted correspondence he conducted the audit at the HQ from 178 1984 to 248 1984 and instructions were also issued to field officers to keep their accounts record ready for audit by the Statutory Auditor on 21 8 1984 He therefore visited two three districts offices around Delhi and desired a detailed statement of total loan disbursed alongwith name margin money received etc which has since been supplied to him. In view of these reasons the Statutory Audit of this Nigam for the year 1982 83 has not yet been finalised by the Statutory Auditor

The details of authorised capital and paid up capital upto the period ending 31 3 85 are as under —

Sr No	Authorised Capital	Paid up Capital
1	Rs 400 crores divided into 40000 shares of Rs 1000 each	Rs 220 00 lacs contributed by the Govt and by the officers in their ex officio capacity

No share has been held by the private individual or private Company or by any of the 75 big business houses

(b) The total loss suffered by this Nigam from the date of inception of the Nigam on the basis of the audited accounts for the year 1981 82 and on the basis of tentative accounts prepared by this Nigam for the year 1982 83 and 1983 84 is as under —

Year	Loss suffered by the Nigam
1001.00	Rs in lakhs
1981 82	12 59
1982 83	_ 11 51 _{\$7}
1983 84	16 50
1984 85	12,44

The audit of accounts of this Nigam is conducted by Chartered Accountants (Statutory Auditors) appointed by the Company Law Board Govt of India, Accountant General Haryana as a representative of the Comptroller and Auditor General of India The proprietory audit and the Balance sheet audit is also conducted by the Accountant General, Haryana keeping in view the provisions of Section 619 of the Companies Act, 1956

The accounts of this Nigam for the year ending 31 3 82 has been audited by the Statutory Auditors and Accountant General Haryana and have submitted their report

There is no statutory provisions in the Companies Act 1956 for the appointment of Internal Auditor However, there is a directive from the State Government to create own internal audit wing by the Nigam for the purpose of internal audit. In the initial stage no separate internal wing was created by this Nigam keeping in view the financial strengency of the Nigam and also the volume of work. From the year 1982 83 to 1983 84 this Nigam has appointed internal auditor amongst the Chartered Accountants located at Chandigarh for the purpose of internal audit and for the year 1984 85 and onwards will be conducted by the existing staff of the Nigam

This Nigam is following mercantile (Double entry system) as are applicable to other Nigams of the State Government on commercial lines. However accounting manual is under preparation. This manual will be finalised on the basis of various accounting policies enforced by this Nigam from time to time.

During oral evidence on 15th October, 1985 the representative of the Nigam stated that statutory auditor, who was appointed by the Company Law Board for auditing the accounts, had visited six times and was paid TA as per standard terms and conditions laid down by the Company Law Board but he had not till then completed the audit

The Committee are unhappy to notice that the accounts of the Nigam have not been finalized despite the fact that the statutory auditor, appointed for the purpose, visited the Nigam six times and had charged TA for his visits. The Committee desire that the matter be investigated and if any employee of the Nigam is found responsible for slackness/neglect of duty, resulting in non-completion/non audit of the accounts, he should be charge sheeted. The Committee further observe that if the fault it is on the part of the Auditor the matter may be referred to the Company Law Board for suitable action against him

The Committee further desire that the Accounts of Nigam be completed/got audited without any avoidable delay and the Committee may be informed

7 Loan Operations

This Nigam is providing financial assistance in the form of loan to the members of the Backward Classes on a very nominal rate of interest. There is no other source of income except the amount of nominal rate of interest charged from the loanees. This Nigam is virtually a welfare organisation constituted for the members of the Backward Classes. However, the management is endeavouring hard to effect economy in administrative and other expenditure. This Nigam has reduced 15% expenditure during the year 1983 84 as compared to 1982 83. Efforts are also being made to reduce this expenditure by 20% during the year 1984 85. This Nigam has not so far floated any loan from the Government any Company/Banks or any other financial institutions from the date of inception.

Loans under the direct loan scheme of this Nigam were given in the first year of operation of this Nigam after obtaining surety of a person whose annual income was equal to 1½ of the total amount of loan by executing legal documents in the form of personal surety cum indemnity bond. In addition, the machinery, equipments, raw material etc. purchased by the loanee with the assistance of this Nigam was also hypothecated in favour of this Nigam through Hypothecation. Deed till the full payment of loan besides obtaining of a first charge on the insurance done for the machinery equipments etc. From the year 1982-83 margin money loan scheme was introduced. Since the major component of loan 1e 75% is given by the Banks yet this Nigam is obtaining surety for the 25% margin money given by this Nigam in the form of loan. According to the agreements undergone with the Banks there is a second charge in favour of this Nigam of the Hypothe cation. Deed executed by the Banks with such loanees. In this way, adequate security is obtained from the loanees of this Nigam

This Nigam has not given any loan under the direct loan scheme and the margin money loan scheme without obtaining surety to be executed in the form of surety bond

Total amount of recoveries due, received and the recoveries

due	but	not	received	unto	31 3 1984	15 - 25	under	
uuc	out	пог	received	upio	31 3 1304	15- as	ищает	

•	

		Recovery due upto 31 3 1984	Recovery re ceived upto / 31 3 1984	Recovery due but not recei ved úpto
		Amount (in lakhs)	Amount (in lakhs)	31 3 1984 Amount (in lakhs)
Principal		46 11	36 66	9 45
Interest		1 8 99	6 99	2 00
Total		55 10) 43 65	11 45

Total amount of recovery due received and balance (progres sive form) upto 31 3 1985 is as under —

	Rece	ov e ry I	Due	Reco	very re	ceived		Balan	ce
	Princi pal	Int	Total	Princi pal	Int	Total	Princi pal	Int	Total
Upto 1981 82	5 70	1 15	6 85	5 51	1 10	6 61	0 19	0 05	0 24
Upto 1982 83	23 60	4 44	28 04	^0 19	3 67	23 86	4 41	0 77	4 18
Upto 1983 84	46 11	8 9 9	55 10	36 66	6 99	43 65	9 45	2 00	1145~
Upto 1984-85	73 37	14 10	87 47	51 91	10 02	61 93	21 46	4 08	25 54

The detail of Loan and assistance given by the Nigam during the four years from 1981 82 to 1984 85 is as under —

- Year	Name of the Scheme	Nıgam s Share		Bank s Share	Assistance
		•		(Rupees in la	ics)
1981 82	*Direct loan scheme	100	92	Nıl	Níl
1982 83	Margin money loan scheme	33	80	70 (Nıl Nıl
1983 84	Do	40	51	- 138 6	59 5 08
1984 85	Do	52	25	165 2	21 0 60

^{*}This scheme was dropped in April 1982

The detail of beneficiaries and the amount advanced in each case is given in the Annexure Λ

The Committee observe that the recovery of the outstanding loan and interest is not satisfactory and recommend that effective steps be taken by the Nigam to recover the amount of loan due

from the beneficiaries so that these funds could be further utilized for advancing loans to other persons belonging to Backward Classes

8 Enquiry/Suspension Cases

The details of persons suspended is as under -

- (a) Sh Aut Kumar District Manager HBCKN Ambala
- (b) Sh Roshan Lal Field Supervisor, HBCKN Sirsa
- (c) Sh Kuldeep Kumar Sehgal Field Supervisor HBCKN, Sonepat was suspended during the year 1984 85

Sh Ajit Kumar District Manager HBCKN Ambala was suspended by the Nigam on the following charges-

- (1) Misappropriation of Corporation's money for Rs 125/
- (11) Non observation of the financial rules

C)

- (111) Embezzlement of sale proceeds of loan application forms, and
- (iv) Non maintenance of Government record

Enquiry with regard to the above charges in respect of Sh Ajit Kumar DM HBCKN, Ambala was conducted by the Nigam and the charges levelled against him were proved Theofficial was punished by way of stoppage of the annual increment without commulative effect

As regards Sh Roshan Lal FS who was suspended on the basis of the complaints received against him from the public enquiries were conducted by the Nigam and the complainant with drew his complaints as such nothing was proved against him and he was subsequently re instated

Sh Kuldeep Kumar Sehgal is under suspension on the bass of the complaints against him from the public for taking bribe for sanctioning their loans. The preliminary enquiry was conducted by the Nigam and it became evidently clear that Sh Sehgal is involved in illegal gratifications from the complainants as the amount in question has not been accepted in the books of accounts. Thus he was charge sheeted under rule 7 of Punjab CSR(P&A) rules 1952. The reply of the charge sheet has been given by Sh Sehgal on 20 8 85 which is under action.

During oral evidence the representative of the Nigam stated that after remaining under suspension for $5\frac{1}{2}$ months, Shri Kuldeep Kumar was reinstated pending enquiry on the basis of his reply to the charge sheet and added that the Additional DC Sonepat had been appointed as an enquiry officer in the case

The Committee observe that mordinate time is taken by the Nigam in finalising the suspension cases and recommend that the

finalisation of action in the case of Shri Kuldeep Kumar be expedited and a report of the progress made in this regard be submitted to the Committee

9 Venicles held by the Nigam

There were two vehicles with the Nigam upto 31 3 1984 and two cars were purchased in 1984 85. Their make model cost and date of purchase is as under —

		s as under		
Sr No		Make of Car	Cost of Car	Date of purchase
		•	Rs	
1	1981	Ambassador HYC—8384	62873 94	16 1 1981
2	1981	Ambassador HYX—2504	62637 50	17 1 1981
two	The above two cars were cars were purchased —	re condemned a	nd in lieu thereof	the following
1	1984	Ambassador HYX—109	82572 66	13 8 1984
2	1985	Ambassador HYX—167	84624 30	8 1 1985 _
the	The details about name rwise cost of petrol, ir purchase to 31 3 84	repair/maintena	ince etc from	ncles and the the date of
Car		Dunation	C4 . C	<u> </u>
	me of Officer using the	Duration	Cost of maintenance	Cost of petrol
		Duration	maintenance -	Cost of petrol
	·	18 12 80 to	maintenance	petrol
Cha	nirman	·=	maintenance	76747 28
Cha 1 2	Sh Hargopal Sharma Sh Kundan Lal	18 12 80 to 26 9 82	maintenance	petrol
Cha 1 2 Mai	Sh Hargopal Sharma Sh Kundan Lal naging Director	18 12 80 to 26 9 82 29 9 82 to date	maintenance	76747 28
Cha 1 2	Sh Hargopal Sharma Sh Kundan Lal	18 12 80 to 26 9 82 29 9 82 to date	maintenance	76747 28
Cha 1 2 Mai	Sh Hargopal Sharma Sh Kundan Lal naging Director	18 12 80 to 26 9 82 29 9 82 to date	30352 37	76747 28
Charles 1 2 Man	Sh Hargopal Sharma Sh Kundan Lal naging Director Sh Ashok Pahwa IAS	18 12 80 to 26 9 82 29 9 82 to date 6 1 81 to 11 6 82 21 6 82 to	maintenance	76747 28

1

No accident involving these vehicles has occurred from the date of inception till date

The Committee observe that the cars are being used indiscriminately by the Nigam on account of which new cars had to be purchased, after condemning the old ones which were purchased just $3-3\frac{1}{2}$ years back Exhorbitant cost of maintenance/POL is indicative of the fact that there was no proper control on the use of the vehicles and the same were indiscriminately and perhaps improperly used The Committee, therefore, recommend that the control over the use of the vehicles be tightened and their use properly regulated

			16		-			
			9	Bene ficiaries	2300	2939	4073	4205
		Total		Amount	100 92	112 83	184 28	218 12
		L I G onstruc ousing		Bene ficiaries	26	I	74	120
		Loans to purchase L I G Houses construc ted by Housing Board	S.	Amount Bene ficiarie	4 23	1	3 17	4 57
	GIVEN	sher sher		1 0	2022	2631	3157	3727
" V "	SCHEMEWISE DETAIL OF AMOUNT GIVEN	General Loans (Barbar Washerman Blacksmith Dairy) Animal Husbandry, Milch Cattle Shopkeeper etc)	4	Amount Bene	87 46	100 42	157 48	155,25
ANNEX URE "A"	VIL OF A	l assis pur cle v and kshaw	3	Bene ficiaries	32	75	502	50
ANNE	SE DETA	Financial assis tance to pur chase Cycle Ruckshaw and Auto Rickshaw		Amount	0 51	1 51	7 00	12 50
	EMEWI	de assis- those who ing 1 busi [2	Bene ficiaries	121	203	300	300
	SCE	To provide financial assistance to those persons who are running their own business(ITI and Diploma pass)		Amount Bene ficiaries	7 35	9 40	14 63	45 00
-	~	ide l'assis those onits int to ur own on r	-	Bene ficiaries	28,	~0°	. 4	∞_
		To provide financial, assistance to those professionits who want to start their own profession (Doctor Engineer Advocate etc.)		Amount	1 37	1 50	2 00	08 0
						~	-	
		Year	-		1981 82	1982 83	1983 84	1984 85

				<u> </u>	Ť.		`	,	4
~	ANNEXURE—"B"	.E—"B"							Ď
TRADEWISE DETAILS OF LOANS DISBURSED	SED DUR	DURING THE	TE YEAR	ا 1981 82	32 1982 83	83 1983 84	84 &	1984 85	
No Purpose/Trade	1981	1981—82	1982—83	-83	1983	1983—84	1987	1984—85	
	Amount in Lakhs	No of benefications	Amount No of in lakhs benefi ciaries	Pr	Amount ın lakhs	No of benefi	Amount m Lakhs	No of benefi claries	
—Buffaloes & Cows etc	36 71	606	40 22	1076	50 35	1234	52 84	1321	
Barbars	4 32	124	4 50	175	5 21	201	4 92	315	
-Sheep & Goats	2 41	106	2 50	150	3 19	305	3 00	150	
-Tailoring & Embroidary	3 07	78	3 40	100	6 40	150	3 45	230	
—Carpentary/Blacksmithy	17 30	303	19 25	135	22 50	150	11 00	220	
-Kıryana Merchant	5 82	100	5 20	95	10 25	207	6 25	250	.,
—Machines including ITI Trade persons & Engineering Workshop etc	7 35	121	9 40	203	14 63	300	45 00	300	
-Cycle/Auto Rickshaw	0 51	32	1 51	78	7 00	502	12 50	20	
—Basket/Muda/Bans Sirki Making	1 80	76	2 00	101	3 45	205	1 05	70	
Pottery/Madanı Bhatta	4 32	103	5 00	149	6 13	150	10 50	175	
Doctor & Advocates	1 37	28	1 50	30	2 00	40	0 80	108	
—Other items Halwais/Dhobi/Tea shop/Mule/ Camel Carts and such like other trades	11 71	223	18 31	650	90 00 20 00	955	62 24	966	
—Allottment of LIG Houses	4 23	62	1		3 17	74	4 57	120	
Total	100 92	2300	112 83	2939	184 28	4073	218 12	4205	ç

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